

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.
TO BE ANSWERED ON 2ND AUGUST, 2016

DELAY IN SANCTION OF CASH AND CREDIT LIMIT

2676. SHRI SUMAN BALKA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government has constituted a committee to resolve the issue of delay in sanction of Cash and Credit Limit (CCL) and other issues related with procurement of grains from Punjab; and

(b) if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) & (b): Yes, Madam. A five-Member Committee was constituted on 27.08.2015 under the Chairmanship of the then Additional Secretary and Financial Adviser, Department Of Food and Public Distribution to deliberate upon various issues relating to outstanding Cash Credit Limit (CCL) of Govt. of Punjab, settlement of procurement incidentals/ other payments between the State Government Agencies and FCI and to make recommendations for timely settlement of outstanding CCL. The four Members of the Committee comprised of concerned Joint Secretary from Department of Food & Public Distribution, two Members from the State Government of Punjab and one Member from Ministry of Finance (Department of Financial Services). The Committee submitted its report on 22.02.2016. The recommendations of the Committee, and the decisions of the Government thereupon, have been conveyed to all concerned.
